

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 113
(IB)-885(PB)/2019

IN THE MATTER OF:

M/s. Intec Capital Ltd.	Applicants/petitioners
Vs.		
M/s. Krishna Gear Pvt. Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner: Mr. Ankit Vijawargiya, Mr. Shrey Patnaik, Advs.
For the respondent: Mr. Mohit Nandwani, Ms. Snighdha Lal, Advs.

ORDER

Despite last opportunity given, no reply has been filed. It is appropriate to mention that on 03.06.2019, we have passed the following order:-

“On 08.05.2019, respondent was granted two weeks time to file vakalatnama and reply. Ld. Counsel for the respondent states that vakalatnama has been filed but due to his personal health problem reply could not be filed. Last opportunity is given to file reply within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 12.07.2019.”

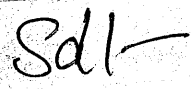


The aforesaid order has not been complied with and a new counsel has been engaged by the corporate debtor. Let reply be now filed within three days with a copy in advance to the counsel for the petitioner. However, the same shall be subject to payment of Rs. 25,000/- as cost.

List for arguments on 19.07.2019.



**(M.M.KUMAR)
PRESIDENT**



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

12.07.2019
Aarti Makker